

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01156/2019

Jabalpur, this Monday, the 13th day of January, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Neelesh Kumar Jain, S/o Late Laxmi Chand Jain D.O.B. 11.08.1987 Working as Skilled Worker OFK Khamariya R/o House No.54, Nand Nagar, Manegaon, Ranjhi Jabalpur (M.P.) 482005
2. Chandan Singh, DOB 20.10.1993 S/o Late Bidyarthi Singh Working as Skilled Worker OFK Khamariya, R/o House No.1292, Nanak Nagar, Mangaon Ranjhi Jabalpur (MP) 482005
3. Shesh Ram Ghodapatiya, DOB 03.01.1988, S/o Shri Laxmi Chand Jain, Working as Skilled Worker, OFK Khamariya, R/o Building No.105 Vasundhra Vihar Face-II Ghana Jabalpur (MP) 482005

-Applicants

(By Advocate-**Shri Vijay Tripathi**)

V e r s u s

1. Union of India, Through its Secretary Ministry of Defence, Department of Defence production South Block New Delhi 110 001
2. Chairman/Director General Ordnance Factory Board, 10-A Shahid Khudi Ram Bose Marg, Kolkata 700 0001 (W.B.)
3. Sr. General Manager, Ordnance Factory Khamariya Jabalpur (MP) 492005

- Respondents

(By Advocate-**Shri S.P. Singh**)

O R D E R (Oral)
By Navin Tandon, AM:-

The respondents had issued notification to fill up the post of semi skilled workers in different stream/trade. The applicants participated in the same and got selected.

2. The applicants were issued appointment letter on 13.04.2015, 08.08.2014 and 10.07.2014 respectively (Annexure A/2 colly.). They were posted vide letter dated 28.04.2015, 08.09.2014 and 28.07.2014 (Annexure A/3 colly.).

3. The respondents have issued tradewise/gradewise seniority list of Industrial Employees as on 01.01.2019 (Annexure A/4). The applicants submits that the seniority list have been prepared on the basis of date of joining and not on the basis of merit list prepared by respondents after the selection list.

4. The applicants have file their representations dated 18.04.2019, 26.06.2019 and 12.12.2019 respectively (Annexure A/5 colly.).

5. The applicant No.1 has received letter dated 10.06.2019 (Annexure A/1) from Section Head of Labour Bureau.

6. Learned counsel for the applicants submits that the representation of applicant No.1 has not been decided (Annexure A/1) by the competent authority.

7. At this stage, learned counsel for the applicants submits that the applicants would be satisfied if the representations submitted by the applicants collectively at Annexure A/5, are decided with a speaking order, in a time bound manner by the competent authority.

8. Shri S.P. Singh, learned Senior Central Govt. Standing counsel for the respondents submits that he has no objection if this case is decided in above terms.

9. Accordingly, this Original Application is disposed of, at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to decide the said representations of the applicants, if not already done, within a period of 60 days

from the date of receipt of a certified copy of this order.

The decision so taken may be communicated to the applicants.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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